



**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI**

C.P. NO.251/2004  
M.A. NO.712/2005  
M.A. NO.1522/2005  
in  
O.A. NO.2061/2003

This the 19<sup>th</sup> day of October, 2005.

**HON'BLE SHRI V. K. MAJOTRA, VICE-CHAIRMAN (A)  
HON'BLE SHRI SHANKER RAJU, MEMBER (J)**

Smt. Prakash Kaur W/O Shri H.C.Premi,  
Vice Principal (Retired),  
Government Girls Senior Secondary School,  
Rani Garden, Distt. Delhi East,  
R/O C-135, Nirman Vihar,  
Delhi-110092.

... Applicant

( By Shri R. Dooraiswami, Advocate )

Versus

1. Shri Rajendra Kumar,  
Director of Education,  
Government of NCT of Delhi,  
Old Secretariat, Delhi-54.
2. Shri R.S.Khokhar,  
Dy. Director of Education,  
District East, Rani Garden,  
Delhi-51. ... Respondents

( By Ms. Simran for Smt. Avnish Ahlawat, Advocate )

**O R D E R (ORAL)**

**Hon'ble Shri V.K.Majotra, Vice-Chairman (A):**

While the learned counsel appearing on behalf of respondents stated that respondents have implemented directions of this Court by payment of Rs.1,02,341/- made on 29.9.2005 to applicant, the learned counsel of applicant stated that respondents have not paid interest on difference in commutation amount w.e.f. April, 2005 after dismissal of the SLP on 10.12.2004. This is a contentious issue.



2. While the Contempt Petition is dismissed and notices are discharged, respondents having made payment of the aforesaid amount, applicant shall be at liberty on remaining aggrieved to seek appropriate legal remedy.

  
( Shanker Raju )  
Member (J)

  
( V. K. Majotra )  
Vice-Chairman (A)

19. 10. 05

/as/